

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.249/2000
Dated the 29th day of March, 2000

CORAM:

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE SHRI G.RAMAKRISHNAN, MEMBER (A)

George Mathew,
Chief Commercial Clerk
Grade III, Southern Railway,
Kottayam.Applicant

(By Advocate Mr. T.C.G.Swamy)

VS.

1. Union of India represented by,
The Secretary to the Government of India,
Ministry of Railways,
Rail Bhavan, New Delhi.
2. The General Manager,
Southern Railway,
Madras.
3. The Chief Personnel Officer,
Southern Railway,
Madras.
4. The Senior Divisional Personnel Officer,
Southern Railway,
Trivandrum.
5. The Chief Vigilance Officer,
Southern Railway,
Headquarter Office,
Park Town P.O.,
Madras.
6. Sri.Rahmatulla,
Chief Commercial Clerk Gr.III,
Piravom Road, Railway Station and P.O.,
Kottayam District.

(By Advocate Mrs. Sumathi Dandapani)

The Application having been heard on 29.3.2000, the Tribunal
on the same day delivered the following:-

O R D E R

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN:

Applicant who is presently working as Chief Commercial
Clerk at Kottayam Railway Station of Southern Railway has

✓

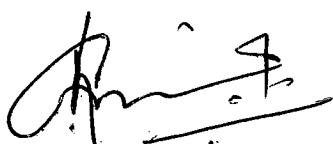
filed this application challenging the order dated 25.2.2000 (Annexure A-1) by which the applicant has been transferred to Madras on administrative grounds in connection with decoy check cases. The applicant assails this order on various grounds including that for no justifiable reasons he has been transferred out of his cadre.

2. When the application came up for hearing, learned counsel on either side agreed that the application may be disposed of at the admission stage permitting the applicant to make a representation to the second respondent within a fixed time and with a direction to the second respondent to consider and dispose of the representation in accordance with law within a time specified by the Tribunal and the operation of the impugned order may be kept in abeyance till then.

3. In the light of the above submission by the learned counsel on either side, we dispose of this application permitting the applicant to make a representation within 15 days from today putting forth his grievances in regard to his transfer by the impugned order, making mention of the relevant rules and instructions and with a direction to the second respondent that the representation so made by the applicant shall be considered by him taking into consideration the Railway Board's letter dated 6.2.78 (Annexure A-2) and any

other relevant rules and instructions on the subject and to give the applicant an appropriate reply as expeditiously as possible. We also direct that the relief of the applicant pursuant to the impugned order shall be kept in abeyance till a reply on the representation is served on the applicant. No order as to costs.

Dated 29th March, 2000.



(G. RAMAKRISHNAN)

MEMBER(A)



(A.V. HARIDASAN)

VICE CHAIRMAN

/aa/

Annexures referred to in this order:

A-1: True copy of the office order No.V/p 535/III/CC/Vol.X dated 25.2.2000 issued by the 4th respondent.

A-2: True copy of the Railway Board's letter No.E(NG)II/77/TR/112 dated 6.2.78.